IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A': NEW DELHI
(Through Video Conferencing)

BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI KUL BHARAT, JUDICIAL MEMBER
ITA No.6659/Del/2019
Assessment Year : 2015-16

Payal Bansal, **52/75, Ramjas Road, Karol Bagh,** **New Delhi-110005** **PAN-ANQPB9353A**	**Vs.**	**Income Tax Officer,** **Ward-51(2), New Delhi**
(Appellant)		(Respondent)

Appellant by : None
Respondent by : Sh. M. Baranwal, Sr. DR

Date of hearing : **16.07.2021**
Date of pronouncement : **16.07.2021**

ORDER

PER G.S. PANNU, VP :

This appeal by the assessee for the assessment year 2015-16 is directed against the order of learned CIT(A)-17, New Delhi, dated 04.06.2019.

2. None appeared on behalf of the assessee at the time of Virtual Hearing before us. The assessee, vide letter dated 06.07.2021, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted

to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee.

5. In the result, the appeal of the assessee is dismissed.

Above decision was pronounced on conclusion of Virtual Hearing on 16.07.2021.

Sd/-	***Sd/-***
(KUL BHARAT)	**(G.S. PANNU)**
JUDICIAL MEMBER	**VICE PRESIDENT**

sh

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar